

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:130
ANSWERED ON:21.07.2003
FREE EDUCATION TO CHILD LABOUR
CHANDRA BHUSHAN SINGH

Will the Minister of LABOUR be pleased to state:

- (a) whether the National Human Rights Commission has impressed upon the Government to speedily amend the laws regarding child labour and set a time-frame to achieve free and compulsory education for the children in collaboration with the State Governments;
- (b) if so, the reaction of the Government thereto; and
- (c) the concrete steps the Government proposes to take to expedite the changes in laws on child labour?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a): Yes, Sir.

(b) & (c): The Government as per 86th Constitutional amendment have made free and compulsory education for all children a fundamental right. However, no amendments are under consideration with reference to Child Labour (Prohibition & Regulation) Act, 1986 at present.